



2026:AHC:124971

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 19237 of 2026

Premchand Kewat

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Byas Kumar Prasad, Suresh Kumar
Yadav

Counsel for Opposite Party(s) : G.A.

Court No. - 7

HON'BLE JAI PRAKASH TIWARI, J.

Heard learned counsel for the applicant and learned AGA for the State-respondent and perused the record.

The instant application has been filed seeking release of the applicant on bail in Case Crime No. 66 of 2025, under Sections 419, 420, 467, 468, 471, 120B IPC, Police Station Sayedraja, District Chandauli, during the pendency of the trial.

Learned counsel for the applicant submits that the applicant is innocent and has been falsely implicated in the present case. It is contended that the applicant is a farmer by occupation and was unable to repay the loan amount due to loss of crops. Learned counsel further submits that upon the transfer of the concerned Bank Manager, the newly posted Manager allegedly demanded an illegal gratification from the applicant and upon his refusal to accede to such demand, lodged the present FIR against him. It is further submitted that at the time of sanction of the loan, all requisite documents were duly verified through the online verification process and the applicant's KYC formalities were also done on the website of the bank. Therefore, there was no occasion or possibility for the applicant to submit any forged or fabricated document for obtaining the loan. Learned counsel submits that the allegations levelled against the applicant are wholly false, frivolous, baseless and devoid of any substance. It is further submitted that the applicant has no criminal antecedents and no criminal history except the present case. The applicant is in judicial custody since

12.02.2026. On the aforesaid grounds, learned counsel for the applicant has further submitted that if the applicant is released on bail, he would not misuse liberty of bail and is ready to co-operate in the trial.

Learned A.G.A. for the State vehemently opposed the prayer for bail and submitted that there is no illegality in the bail rejection order. He submits that applicant is specifically named in the subject FIR. He prays that the application be dismissed.

Having heard counsel for the parties and having perused the record this Court prima facie finds that a vague and general role has been assigned to the applicant and applicant was roped into the present case regarding non-payment of loan amount. Further, the applicant has remained confined for approximately three months and there is no hope of early conclusion of trial, more so when no reasonable apprehension has been brought to the fore by the State that the applicant, if enlarged on bail, would either tamper with the evidence or delay the trial or intimidate the witness, without commenting on merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail. Bail Application is allowed.

Let the **applicant-Premchand Kewat**, involved in the aforesaid case crime be released on bail on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to the conditions that he:

- (i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.
- (ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.
- (iii) The applicant shall not indulge in any criminal and anti-social activity.

In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the

bail of the applicant.

It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Jai Prakash Tiwari,J.)

June 3, 2026
Brijesh